

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B" MUMBAI**

**BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT) AND
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 5201/MUM/2019
(Assessment Year: 2012-13)**

M/s Nimble Investments 903, Vainganga, Worli Sagar Co-op Hsg Society Lts. Sir Pockhanwala Road, Worli, Mumbai- 400 030	Vs.	Assistant Commissioner Tax - 21(2) Piramal Chambers, Mumbai - 400012
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PAN No. AAJFM3407C

Assessee

Revenue

Revenue by Assessee by	:	Ms. Riddhi Maru, A.R Shri Tharian Oommen, Sr. D.R
Date of Hearing	:	22/03/2021
Date of pronouncement	:	22/03/2021

ORDER

PER RAVISH SOOD, JM

The captioned appeal filed by the assessee is directed against the order passed by the CIT(A)-48, Mumbai, dated 31.05.2019, which in turn arises from the assessment order passed by the A.O under Sec. 143(3) of the Income Tax Act, 1961 (for short 'Act'), dated nil for A.Y. 2012-13.

2. The assessee firm vide a letter dated 17th March, 2021 had stated that considering the low tax impact vis-a-vis cost of litigation involved in the present appeal and in order to buy peace of mind it seeks to withdraw the aforementioned appeal. It is further stated by the assessee that the withdrawal of the captioned appeal may not be considered as its acquiescence to any of the issues involved in the appeal.

3. The Id. Departmental Representative (for short 'D.R') did not object to the aforesaid request for withdrawal of the appeal so raised by the assessee.

4. In the backdrop of the aforesaid facts, we herein allow the assessee appellant to withdraw the captioned appeal.

5. Resultantly, the aforesaid appeal is dismissed as withdrawn.

Order pronounced in the open court on 22.03.2021

Sd/-
(Pramod Kumar)
VICE PRESIDENT

Mumbai;

Dated: 22.03.2021

PS: Rohit

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,
//True Copy//
(Sr. Private Secretary)
ITAT, Mumbai